

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 307/MP/2018

Subject : Petition under Section 79 (1) (f) of the Electricity Act, read with Clause 6.6 of the CERC (Indian Electricity Grid Code) Regulations, 2010 regarding outstanding amount of Reactive Energy Charges.

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited

Respondents : Uttar Pradesh Power Corporation Limited and Anr.

Date of Hearing : 22.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Preetika Dwivedi, Advocate, RRVPNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Respondent, UPPCL has paid principle amount. Learned counsel submitted that the Respondents have not filed their replies so far.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the learned counsel of the Petitioner, the Commission directed the Respondents to file their replies as a last opportunity, on or before 5.9.2019, with an advance copy to the Petitioner who may file its rejoinder, if any, by 13.9.2019.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

sd/
(T.D. Pant)
Deputy Chief (Legal)

